

SECTION – XVII

MATTER FOR: 01.03.2015
COURT NO: 4
ITEM NO.: 5

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO.17382 OF 2011
WITH
CIVIL APPEAL NOS. 5650 and 5651 of 2005

Eastern Coalfields Ltd. & Etc. Petitioner

Versus

State Of Jharkhand And Ors. & Etc. Respondents

OFFICE REPORT

SPECIAL LEAVE TO APPEAL (CIVIL) NO.17382 OF 2011

The matter above-mentioned was listed before the Hon'ble Court on 7th July, 2011, when the court was pleased to pass the following order:-

“Delay condoned.

Issue notice on the special leave petition as also on the prayer for interim relief, returnable in three weeks.

Learned counsel for the petitioner will inform the learned counsel for the State of Jharkhand about this order in writing by tomorrow and also serve a copy of the special leave petition on him.”

Accordingly, Show Cause notice was issued on 12.7.2011 to all the four respondents by registered A.D. Post. Mr Krishnanand Pandey, Advocate has entered appearance on behalf of all the respondents and also filed Counter Affidavit .(Copy of the same included in the paper books)

It is submitted that vide Court's order dated 10.03.2015 Mr. Anip Sachtey, Advocate has on 21.04.2015 filed affidavit on behalf of the Petitioner. (Copies are included in paper books) Mr. Krishnanand Pandey, Advocate has on 29.07.2015 filed objection on behalf of State of Jharkhand to the affidavit filed by the petitioners. (Copies are included in paper books)

CIVIL APPEAL NOS. 5650 and 5651 of 2005

The matters above mentioned were listed before the Hon'ble Court on 25.07.2006 when the court was pleased to pass the following order:

“Place these matters after the disposal of the matters which have been referred to a Larger Bench i.e Civil Appeals Nos. and 5910/2004.”

5908,5909

It is submitted that the Civil Appeals Nos. 5908,5909 and 5910/2004 were listed before the Hon'ble Court on 10.12.2014 when the Hon'ble Court was pleased to pass the following order (Copy enclosed):

C.A.Nos.5908/2004, 5909/2004, 5910/2004, 2535/2006 and T.C.(C) 40/2010

“Civil appeals and transferred case are disposed of in terms of the signed order.”

It is further submitted that Service of Notice of Lodgement of Petition of Appeal is complete in both the matters. There are five respondents in Civil Appeal No. 5651 of 2005 and three respondents in Civil Appeal No. 5650 of 2005. All the respondents in both the matters are represented by Mr. Gopal Prasad, Advocate.

The Original Record in respect of the matters above-mentioned has not been called from the High Court in view of the Court's Order dated 05th September, 2005.

It is submitted that counsel for the Appellant has on 23.11.2015 filed an affidavit in CIVIL APPEAL NOS. 5650 and 5651 of 2005. (Copy of the same included in the paper books herewith).

The matters above mentioned were listed before the Hon'ble Court on 24th November, 2015 When the Court was pleased to pass the following order:

“Let the matter be listed in the first week of March 2016 for final disposal.”

The matters above-mentioned are listed before the Hon'ble Court with this office report.

DATED THIS THE 29th DAY OF FEBRUARY, 2016.

ASSISTANT REGISTRAR

Copy to: M/s Nuli & Nuli, Advocate
Mr. Nachiketa Joshi, Advocate

ASSISTANT

REGISTRAR